

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 305**  
IA - 678/2024  
In  
IB-464(ND)2023

**IN THE MATTER OF:**

Divya Gupta

**.....APPLICANT/PETITIONER**

**Vs**

RBL Bank Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 94 of IBC, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Shohib Khan, Proxy Counsel

For the Respondent: Mr. Namit Suri, Adv with CS Ravi.

Mr. Akshay Goel and Mr. Harsh Jadon, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Shohib Khan, Proxy Counsel appearing on behalf of the Resolution Professional seeks an adjournment due to personal difficulty. Learned Counsel appears for the Applicant. Learned Counsel appears for the Personal Guarantor.

List the matter on **10.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**